

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

Division Bench – Court No. – I

Service Tax Appeal No. 25690 of 2013

(Arising out of Order-in-Appeal No.254/2012 (H-IV) S.Tax dt.15.11.2012 passed by
Commissioner of Customs, Central Excise & Service Tax (Appeals-II), Hyderabad)

DST Worldwide Services India Pvt Ltd

Q City, 5th Floor, Sy No.109, 110, 111/2,
Nanakramguda (V), Hyderabad – 500 016

.....Appellant

VERSUS

**Commissioner of Central Tax
Rangareddy - GST**

H.No.1-98-7-43, VIP Hills, Jaihind Enclave,
Madhapur, Hyderabad – 500 081

.....Respondent

Appearance

None for the Appellant.

Shri B. Subhas Chandra Bose, AR for the Respondent.

Coram:

HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)

HON'BLE MR. ANGAD PRASAD, MEMBER (JUDICIAL)

FINAL ORDER No. A/30553/2025

Date of Hearing: 09.12.2025

Date of Decision: 09.12.2025

[Order per: ANGAD PRASAD]

Nobody appeared on behalf of the appellant nor has any adjournment request been received. Learned AR points out that the appellant failed to appear on last several occasions.

2. On perusal of the record, it appears from the order sheets that the appellant is not interested in pursuing their appeal. Therefore, the appeal is liable to be dismissed for default.

3. Accordingly, the appeal is dismissed for default.

(Dictated and pronounced in the Open Court)

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**

**(ANGAD PRASAD)
MEMBER (JUDICIAL)**